

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1870 of 2020

Khirod Mudi @ Khirod Modi.Petitioner

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Deepankar, Advocate
: Mr. Manoj Kumar, Advocate
For the State : Miss. Leena Mukherjee, A.P.P.

05/24-06-2020

Heard the parties.

Defects, as pointed out by the office are ignored.

The petitioner apprehends his arrest in connection with Complaint C/3
Case No. 25 of 2010.

It has been alleged that the lease holder had stored mineral waste in
the forest area without permission from the forest officials.

Learned counsel for the petitioner has submitted that the area in which
the mineral waste was stored does not come within a protected forest.

Learned A.P.P. has submitted that the petitioner has got three criminal
antecedents. At which, learned counsel for the petitioner has submitted that in
all the said cases, offence report was submitted but the same did not culminate
into a complaint petition and therefore it cannot be said that the petitioner has
got criminal antecedents.

Be that as it may, in view of the fact that petitioner is the lease holder
whose name is in the offence report and there being a specific allegation against
him, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application stands rejected.

However, if the petitioner surrenders before the learned court below
within a period of four weeks and prays for bail, learned trial court shall make
endeavor to dispose of the bail application on the same day without being
prejudiced by this order.

(Rongon Mukhopadhyay,J)

Rakesh/-